(SMT. BASAVA RAJESWARI): (a) and (b) A workshop on "Women and law" was held in New Dehi on 7-8 January, 1994. It was organised by the National Law School of India University, Bangalore to examine the various aspects relating to the Immoral Traffic (Prevention) Act, 1956, Indecent Representation of Women (Prohibition) Act, 1986 and the legal provisions relating to rape. The objective of the workshop was to arrive at recommendations for strengthening the implementation of these laws.

## Discrimination of Girls in Education

3470. CHOWDHRY HARI SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether a recent study by "Population Action International" has revealed that India is still amongst the developing countries which discriminate against the girls in the field of edocation and where the girls take a back seat to boys in access to schooling;
- (b) if so, whether any plan of Action has been or is being proposed to be lanuched to remove this gender discrimination; and
  - (e) if so, the actails in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPTT. OF EDUCA-TION AND DEPTT. OF CULTURE) (KUMARI SELJA): (a) to (c) Government has not received any study report by "Population Act on International" on girls' education in India. The National Policy on Education (NPE), 1986 as amended in 1992 and Programme of Action (POA), 1992 seek to improve the access of girls to education. The annual growth of enrolment of girls at primary stage during 1980-81 to 1991-92 was 3.7 per cent compaired to 2.5 per cent for boys during the same period. In the Total Literacy Campaigns also the enrolment of women is much higher than that of men.

## Costly Equipment Lying Unused in IIT, Delhi

3471. SHRI V. NARAYANASAMY : SHRI BISHAMBER NATH PANDE :

Will the Minister of HUMAN RES-OURCE DEVELOPMENT be pleased to state:

- (a) wheher it is a fact that costly and sophisticated equipment worth several crores of rupees is lying unused in the Indian Institute of Technology, Delhi;
- (b) if so, what are the details thereof stating the cost of the equipment lying unused and the period for which it has not been put to use;
- (c) what are the reasons for non-utilisation of the equipment; and
- (d) what action has been taken by Government in the matter and the persons responsible for the loss?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPTT. OF EDUCATION AND DEPTT. OF CULTURE) (KUMARI SELJA): (a) No Sir.

(b) to (d) Do not arise.

## Negotiations with K. V. Staff

3472. SHRI KAMESHWAR PASWAN: SHRI VISHNU KANT SHAS-TRI:

Will the Minister of HUMAN RES-OURCE DEVELOPMENT be pleased to refer to answer to Unstarred Question 1673 given in the Rajya Sabha on 4th March, 1994 and state:

- (a) whether any negotiations have since been held at his level with the K.V. Staff; and
- (b) if so, the details thereof and the results achieved, and if not, the reasons therefor?